GOVERNMENT OF INDIA HOME AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:1352 ANSWERED ON:05.03.2013 PAYMENT OF ARREARS TO HOME GUARDS Ray Shri Bishnu Pada

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether all the due arrears to the 325 Home Guards of Andaman and Nicobar Administration who were regularised vide Commandant, Home Guard order No. 298 dated 8 December 2009 are paid as per High Court/ Supreme Court directives;
- (b) if so, the details thereof and the total arrears pending with the Government for payment to these Home Guards along with the steps taken in this regard;
- (c) if not, the reasons for not implementing the court directives;
- (d) whether the public representative of Andaman and Nicobar Islands has requested the Andaman and Nicobar Administration vide letter dated 20 November 2012 to expedite settlement of their service benefits; and
- (e) if so, the action taken by the Government in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

- (a) & (b) The arrears to the tune of Rs. 12.44 crores in respect of Basic Pay, Grade Pay, Dearness Allowance, School Clothing Allowance (SCA), Interim Relief, Transport Allowance, Island Special Duty Allowance (ISDA) and Washing Allowance have been paid to the Home Guards in April, 2010. As regards payment of arrears in respect of HRA and Adhoc Bonus, the matter was examined in consultation with Ministry of Finance, Department of Expenditure. The observations of Ministry of Finance, Department of Expenditure have been conveyed to the UT of A&N Administration.
- (c) Do not arise in view of (a) & (b) above.
- (d) Yes Madam.
- (e) As of (a) & (b) above.